

COMPETITION APPELLATE TRIBUNAL

C.A. No. 67/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Vicnivaas Agency ...Applicant

Versus

M/s. Food Corporation of India ...Respondent

Appearances: Mr. P. Sureshan, Advocate for the Applicant
Mr. Deepak Dewar, Advocate for the respondent

ORAL ORDER
12-08-2010

It is stated that the parties are exploring the possibility of out of court settlement. List the matter on 2nd November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 150/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Wason Exports (P) Ltd. ...Applicant

Versus

Canara Bank Overseas Branch
& others ...Respondents

Appearances: Mr. R. D. Makheeja, Advocate for the Applicant
Dr. V. K. Aggarwal, Advocate for R-2

ORAL ORDER

12-08-2010

Reply shall be filed within four weeks to the Miscellaneous Application. List the matter on 2nd November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 09/1997

C.A. No. 82/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

M/s. Shiva Continental Pvt. Ltd. ...Complainant

Versus

Uttar Pradesh Financial Corporation ...Respondent

Appearances: Mr. V. K. Gupta, Sr. Advocate with Ms. Anjana Gosain, Advocate for the Complainant

Mr. Shah Alam Khan, proxy counsel for Mr. W.A. Nomani, Advocate for the respondent

ORAL ORDER

12-08-2010

At the request of the learned counsel for the respondent, the matter is adjourned. List the matter on 2nd November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

R.A. 09/2010

IN

No. 30(199)-UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Surender Nayyar

...Complainant

Versus

Johnson & Johnson

...Respondent

Appearances: Mr. Pramod Bajaj, Advocate for the Complainant
Ms. Rajeshwari Shukla, Advocate for the respondent

ORAL ORDER

12-08-2010

At the request of the respondent, the matter is adjourned to 2nd November, 2010. The earlier order relating to filing of written synopsis shall be complied with, as directed.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 160/2007

C.A. No. 86/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Rangi International

....Complainant

Versus

The Bank of India & Ors.

...Respondents

Appearances: Mr. Somesh Arora, Advocate for the Complainant
Mr. P.K. Mullick, with Ms. Sona Mullick, Advocates
for the respondent

ORAL ORDER

12-08-2010

Reply shall be filed within three weeks. List the matter on
2nd November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 171/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R] ...Complainant

Versus

Nover India Ltd. ...Respondent

Appearances: Mr. R. D. Makheeja, Advocate for the D.G. [I & R]
Mr. N. Ganpathy, Advocate for the respondent

ORAL ORDER
12-08-2010

List the matter on 2nd November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 01/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Ram Nivas Sharma

...Complainant

Versus

NOIDA

...Respondent

Appearances: Mr. Vinay Gupta with Mr. K. K. Mishra, Advocate for
the Complainant
None for the respondent

ORAL ORDER

12-08-2010

The proof of Dasti service has been filed by the learned counsel for the complainant. None appears for the respondent. This conduct on the part of the Public Body can hardly be appreciated. Earlier notice issued to the NOIDA Authority came back with postal endorsement "Door Locked". It can hardly be a fact, there seems to be some confusion.

In spite of earlier orders, none appears for the respondent. As noted above, this has been the position through out except on one occasion when Mr. Ravinder Kumar, Advocate appeared for the respondent. Issue Notice to C.E.O, New Okhla Industrial Development Authority (NOIDA) to appear in person on 2nd November, 2010. List the matter on 2nd November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 94/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Chandrama Agro ...Complainant

Versus

Yadhu Construction Co. ...Respondent

Appearances: Mr. D. S. Chauhan, Advocate for the Complainant
Mr. A. P. Singh, Advocate for the respondent

ORAL ORDER
12-08-2010

Heard the learned counsel for the applicant. This matter shall
be further heard on 11th November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 60/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

H.M. Overseas ...Applicant

Versus

United India Insurance Co. Ltd. ...Respondent

Appearances: Mr. Sumeet Batra, Advocate for the Applicant
Mr. K. L. Nandwani, Advocate for the respondent

ORAL ORDER
12-08-2010

Order dated 6th April, 2010 closing the right of the respondent to cross-examine AW is recalled. The matter shall be listed on 2nd November, 2010.

The affidavit of evidence of the respondent shall be filed thereafter.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

R.A. No. 14/2009

IN

UTPE No. 33/2002

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Bureau of India Standard & anr.

...Complainants

Versus

Hansraj Jewellers

...Respondent

Appearances: Mr. Siddharth S. Dev, Advocate for the Complainant
None for the respondent

ORAL ORDER

12-08-2010

List the matter on 2nd November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 37/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Anju Sehgal ...Applicant

Versus

Mallu Plantation & Resorts Ltd.
& anr. ...Respondents

Appearances: Mr. Surender Gaur, Advocate for the Applicant
Mr. N. Jayakumar, Advocate for R-1 & R-2

ORAL ORDER
12-08-2010

Admission/denial of the respondent's documents shall take place tomorrow i.e. 13th August, 2010. List the matter on 11th November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 65/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Durga Maheshwari & anr. ...Applicants

Versus

Mallu Plantation & Resorts Ltd. & Ors. ...Respondents

Appearances: Mr. Surender Gaur, Advocate for the Applicant
Mr. N. Jayakumar, Advocate for R-1 & R-2

ORAL ORDER
12-08-2010

Amended Memo of Parties shall be filed within three weeks.
The affidavit of evidence of AW shall be filed within four weeks. List
the matter on 11th November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 417/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Modern Radios & anr.

...Complainants

Versus

Best A vision & anr.

...Respondents

Appearances: Mr. Rahul Ravindran, Advocate with Mr. Haneer Ahmed witness of the Complainant
Ms. Preeti Gupta, proxy counsel for Mr. P.K. Mittal, Advocate for the respondent

ORAL ORDER
12-08-2010

List the matter on 4th November, 2010 as request by the respondent.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 87/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

M/s. Rainbow Color Lab

...Applicant

Versus

Ess Dee Nutek Infinities Pvt. Ltd.

...Respondent

Appearances: Mr. Pramod Kumar, Advocate for the Applicant
Mr. R.D. Sharma, Advocate for the respondent

ORAL ORDER
12-08-2010

Affidavit of evidence shall be filed during the course of the day.
If any documents are filed, admission/denial shall take place on 16th
September, 2010. List the matter on 11th November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 268/1996 IN

UTPE No. 22/1995

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R]

RANGAPPA Pneumatic Rock Drilling

...Applicant

Versus

Ingersoll-Rand (India) Ltd.

...Respondent

Appearances:

Mr. Rakesh Vashist, ADG for the DG

Mr. Gautam Prakash, advocate for the applicant

Mr. Aditya Narain, with Ms. Mallika Joshi & Ms.
Rajeshwari Shukla, Advocates for the respondent

ORAL ORDER

12-08-2010

It is stated by the learned counsel for the respondent that a Suit was filed by the respondent which has relevance to the present dispute. Learned counsel for the applicant refuted this position. We would like to see a copy of the complaint, written statement and the judgment-decree, if any, passed in the suit i.e. Original Suit No. 1639/1996 which was in the Court of II Additional City Civil and Judge at Bangalore (C.C.H. 17). It appears that the suit was decided on the 1st day of August, 2009. It is stated by the learned counsel for the applicant that an Appeal has been filed against the judgment. We would also like to see the orders, if any, passed in the appeal stated to have been filed. The relevant documents shall be filed within four weeks.

List the matter on 11th November, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

12.08.2010
CA 328/1999

IN THE MATTER OF:

LOHADIA SIZING INDUSTRIES

Vs.

M/S. UNITECH INDUSTRIES & ANR.

**APPEARANCES: Shri R.D. Makheeja, Advocate for the
Applicant.
None for the Respondent.**

The matter is fixed for admission/denial of the Respondent's documents.

Learned Counsel for the applicant states that the respondent has not filed the affidavit as well as documents. The Admission/denial has not taken place today.

The matter shall be placed before the Tribunal on 17.08.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

12.08.2010
RTPE 23/2003

IN THE MATTER OF:

AMIT SECURITIES LTD.

Vs.

M/S. DAIMLER CHRYSLER INDIA (P) LTD. & ANR.

**APPEARANCES:Shri Rahul Arora, Proxy Counsel for Dinesh
Aganani, Advocate for the Complainant.**

**Shri Harish Sandhu, Proxy Counsel for Shri
M.S. Pandit, Advocate for the Respondent.**

The matter is fixed for admission/denial of the Respondent's-2 documents.

The Learned Counsel for the complainant states that none of the documents filed by the R-2 along with the affidavit pertain to them and requests that the matter may be placed before the Tribunal.

The matter shall be placed before the Tribunal on 18.08.2010.

(V. Sreenivas)
Deputy Director (E)